

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 183 of 2020

In the matter of:

Ram Prakash Gupta

....Appellant

Vs.

Radhey Shyam Sharma & Ors.

....Respondents

Present

For Appellant: Mr. Saraswata Mohapatra, Mr. Ranvir Singh and Hans Honey Khari, Advocates.

For Respondents: Ms. Sonia Mathur, Sr. Advocate alongwith Mr. Sushil Kumar Dubey, Advocates for R-1 and R-2.

ORDER
(Virtual Mode)

02.11.2020: Heard the Learned Counsel for the Appellant/Applicant. At this stage Ms. Sonia Mathur, Learned Sr. Counsel appearing alongwith Mr. Sushil Kumar Dubey takes notice for R-1 and R-2 and prays for time to file Reply/Response/Counter. For filing of Reply/Response/Counter of R-1 and R-2, the matter is adjourned to **23rd November, 2020.**

The Learned Counsel for Respondent Nos. 1 and 2 is directed to serve the copy of Reply/Response of R-1 and R-2 to the Learned Counsel for the Appellant three days before the next date of hearing.

Liberty is granted to Appellant to file Rejoinder, if any. In respect of 3rd Respondent notice is ordered returnable by 23.11.2020. Let the requisites be filed alongwith a process fee within three days from today. If the Appellant provides an e-mail address of the Respondents, service may also be effected in

that mode also. Also notice is permitted to be served on the Respondents through speed post.

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

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